

16

23/5/92

CASE NOT REACHED
POTUP FOR HEARING
ON.....199... 6/8/92

B.O. Jay
f COURT MASTER

6-8-97 Mr. Shiv Kumar, Counsel for the applicant.
None present for the respondents.

The learned Counsel for the applicant states that he has not prepared the case and the case be adjourned. The case be listed for hearing on 20-8-97.


(Rattan Prakash)
Member (T)

20-8-97 Mr. S. Kumar - Counsel for applicant

~~Mr. S. Kumar - Counsel for applicant~~
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The learned Counsel for the applicant

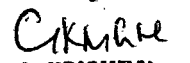
has permission to withdraw the O.A. with the liberty to file a fresh O.A. The permission to withdraw the O.A. is granted as prayed for. The O.A. stands dismissed as having been withdrawn.

Reliance on B.O. Jay
21/8/97
Recd. Secy.
24/8
For S. Kumar


(O. P. SHARMA)

Administrative Control Administrative Tribunal
Jaipur Bench, JAIPUR

Certified That No Further Action is
Required To be Taken & The Case is
Fit For Consignment To Record.


(GOPAL KRISHNA)
VICE CHAIRMAN


Asst. Record Section Officer
Keeper (Judicial)

258/97